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5. Hardening and Tempering Furnance	June, 1969	Various defects were found on trial which could not be rectified. The furnance had to be returned to the firm. It was received back in June, 1983 after removal of defects. All defects have been rectified and is under final inspection.
6. Electrically Heated chamber type Furnance	April-November, 1978	The furnance has a defective quench tank which is unsafe to work. Matter is being pursued with the Supplier.
7. Crane	October, 1978	The firm could not commission the crane successfully. They have not been able to rectify the defects and the removals has now undertaken the job at risk and expence of the firm. The crane is likely to be commissioned shortly.

Canister Industry

4023. SHRI RAM PYARE PANIKA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware of the exploitation going on in the canister industry ;

(b) if so, whether Government have taken any steps to meet the shortage of material required for its smooth functioning ;

(c) if so, the details thereof ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) : No specific case of exploitation in the Canister Industry has been brought to the notice of Government. Government

have, however, recieved some representations about the shortage of tin plates which is the main raw material for the industry. It was noticed that there was a shortfall in the indigenous availability of tin plates. In order to meet the domestic shortfall in supplies, non-oil can size general purpose prime tin plates to the extent of 15,000 tonnes were released for direct import by Tin Containers manufacturers dispensing with the requirement of 'no objection' certificate of Steel Authority of India who are the canalising agency for the import of tin plates.

(d) Does not arise.

[English]

Industrialization of Raigarh District (Madhya Pradesh)

4024. KUMARI PUSHPA DEVI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :